

**IN THE INCOME TAX APPELLATE TRIBUNAL
PATNA BENCH
VIRTUAL HEARING AT KOLKATA**

Before: SHRI MANISH BORAD, ACCOUNTANT MEMBER and
SHRI SONJOY SARMA, JUDICIAL MEMBER

आयकर अपील सं.य/ ITA No.40/PAT/2019 Assessment Year:2014-15		
Rajesh Kr. Keshri Prop. M/s. Rajesh Handloom Stores Durga Market, Sasaram	बनाम/ V/s.	Principal CIT-1, Patna
PAN: ATQPK5423Q		
अपीलार्थी /Appellant	..	प्रत्यर्थी /Respondent

अपीलार्थी की ओर से/By Appellant	Shri Abhi Sarkar, Advocate, Ld.AR
प्रत्यर्थी की ओर से/By Respondent	Shri Ashok Kumar, CIT. Ld.SR-DR
सुनवाई की तारीख/Date of Hearing	29-06-2022
घोषणा की तारीख/Date of Pronouncement	06-07-2022

आदेश /O R D E R

PER MANISH BORAD, AM.

The present appeal has been preferred by the assessee against the order dated 02-01-2019 of the Ld. Principal Commissioner of Income-tax-1, [hereinafter referred to as 'PCIT'] Patna passed u/s. 263 of the Income-tax Act, 1961 hereinafter referred to as 'the Act'.

2. At the outset, the Ld. Counsel for the assessee requested for withdrawing the instant appeal through an email dt. 27-06-2022 requesting to withdraw the instant appeal. There is no objection from the Ld. DR.

3. Therefore, in view of assessee's application for withdrawing the appeal we hereby dismiss the instant appeal as withdrawn.

4. In view of the above, the appeal of the assessee is hereby dismissed as **'Withdrawn'**.

Order pronounced in open court on 06-07-2022

Sd/-
(SONJOY SARMA)
JUDICIAL MEMBER

Sd/-
(MANISH BORAD)
ACCOUNTANT MEMBER

Dated 06-07-2022

Kolkata/ कोलकाता

**PP/Sr.PS

दिनांक:- 06/07/2022

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. अपीलार्थी/Appellant- Rajesh Kr. Keshri, Prop. M/s. Rajesh Handloom Stores Durga Market, Sasaram
2. प्रत्यर्थी/Respondent-Principal CIT-1, Patna
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण कोलकाता / DR, ITAT, Patna
6. गार्ड फाइल / Guard file.

/True Copy/

By order/आदेश से,

सहायक पंजीकार
आयकर अपीलीय अधिकरण,कोलकाता ।